

Recognition of Cinema as a cultural art

1462. SHRI UTTAMRAO PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a seminar on struggle for new Indian cinema organised at the Ninth International Film Festival of India in New Delhi urged Government to recognise cinema as a cultural art; and

(b) if so, the details of the suggestion and the policy of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) A formal report has not yet been submitted to Government.

Welfare schemes for Beedi workers

1463. SHRI K. A. RAJAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have a proposal under consideration to undertake a national survey to identify the beedi workers and ascertain their total number to help facilities the planning of welfare scheme for them; and

(b) if so, the details?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) Yes, Sir.

(b) Necessary details are being sorted out.

Tenughat and Koel Karo-Hydro-Electric Project

1464. SHRI RAM SWARUP RAM: Will the Minister of ENERGY be pleased to state:

(a) what is the progress made so far regarding the Tenughat and Koel Karo-Hydro-electric Project in Bihar; and

(b) when the project is expected to be commissioned and what will be its generating capacity?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) Some infra-structure facilities have been created for Koel Karo HE Project. For Tenughat Thermal Power Project, work for raising certain infra-structure facilities has been taken in hand.

(b) Koel Karo HE Project is scheduled to be completed in a period of 8 years from the start of active construction.

The two units of Tenughat Thermal Power Project were originally scheduled to be commissioned in June, 1985 and June, 1986 respectively. However, the commissioning dates of the Project would have to be re-scheduled once the land has been acquired and the effective implementation of the Project is started. The generating capacities of Koel Karo HE Project and Tenughat Thermal Power Project are 710 MW and 420 MW respectively.

Approval of appointments of managing Directors on remuneration exceeding Rs. 5000

1465. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government approval has not been communicated in respect of appointment of Managing Directors who have applied for remuneration in excess of Rs. 5000;

(b) if so, the total number of cases which were pending on this account as on 1st January, 1983;

(c) whether the company Law Board has ensured that pending the approval of the remuneration, the Managing whole time Directors have not drawn remuneration and perquisites in excess of Rs. 5000; and

(d) if not, what specific steps Government propose to take in this regard and how long this uncertainty will continue?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) In terms of the managerial remuneration guidelines issued in November, 1978, the salary ceiling for the Managing Directors and Whole-time Directors of public limited companies and private limited companies which are subsidiaries of public limited companies is Rs. 5,000 per month. The said guidelines were struck down by the Delhi High Court in August, 1980. Thereupon the Central Government preferred an appeal to the Supreme Court which while staying the Delhi High Court's judgment, directed that the Government should not fix the remuneration where the companies do not wish the remuneration to be decided on the basis of the guidelines. Consequent on the Supreme Court's directive, the companies making requests for appointment of Managing Directors/Whole-time Directors are required to signify consent to the fixation of managerial remuneration under the said guidelines. Where consent is given, remuneration is decided in terms of the guidelines. Where such consent is refused, the proposals are kept pending till the final decision of the Supreme Court is available.

(b) The total number of cases pending for want of consent to the guidelines as on 1st January, 1983, was 197.

(c) Under the extent provisions of the Companies Act, remuneration payable to the Managing and Whole-time Directors has to be with the approval of the Central Government. Notwithstanding the reasons for the pendency of the proposal of the company, if the Managing Directors/Whole-time Directors draw remuneration in excess of the prescribed Gov-

ernment ceilings, it is at their own risk and responsibility and in that event, as and when the level of remuneration is finally approved, under the competent orders, they may have to refund the amount of remuneration, if any, drawn in excess of the approved amount.

(d) As stated in the answer to part (a) of the question, the matter is pending before the Supreme Court. It is not possible for Government to say as to when the decision of the Court would be available. The uncertainty is only with reference to a few cases (197 as on 1-1-1983) in the context of 9,500 public limited companies to which the regulatory provisions of managerial remuneration apply under the Companies Act.

हिमाचल प्रदेश उच्च न्यायालय में
लंबित मामले

1466. श्री कृष्ण दत्त सुल्तानपुरी :
क्या विधि, न्याय और कम्पनी कार्य
मंत्री यह बताने की वृत्ता करेंगे कि :

(क) हिमाचल प्रदेश उच्च न्याया-
लय में उन दीवानी और फौजदारी
मामलों की संख्या पृथक-पृथक कितनी है
जो पांच वर्ष से निर्णय के लिए लंबित
हैं और तत्संबंधी ब्यौरा क्या है ; और

(ख) पिछले एक वर्ष में कितने
मामलों पर निर्णय दिया गया ।

विधि, न्याय और कम्पनी कार्य मंत्री
(श्री जगन्नाथ कौशल) : (क) और (ख)
हिमाचल प्रदेश उच्च न्यायालय की रजि-
स्ट्री द्वारा दी गई जानकारी संलग्न
विवरण में है ।